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Haryana State Legislature (Prevention Of Disqualification) Amendment Act, 2014

5 OF 2014

CONTENTS

- 1. Short title
- 2. Amendment of section 3 of Haryana Act 41 of 1974

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An ACT

further to amend the Haryana State Legislature (Prevention of Disqualification) Act, 1974.

Be it enacted by the Legislature of the State of Haryana in the Sixty-fifth Year of the Republic of India as follows: -

1. Short title :-

This Act may be called the Haryana State Legislature (Prevention of Disqualification) Amendment Act, 2014.

2. Amendment of section 3 of Haryana Act 41 of 1974 :-

In sub-section (1) of section 3 of the Haryana State Legislature (Prevention of Disqualification) Act, 1974,-

- (i) in clause (m), for the sign,"." existing at the end, the sign ";" shall be substituted; and
- (ii) after clause (m), the following clause shall be added namely:-
- "(n) Political Advisor to Chief Minister, Haryana.".